

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:161

ANSWERED ON:26.02.2008

ENGAGEMENT OF CHILDREN AS DOMESTIC HELP

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Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the National Crime Record Bureau(NCRB) has registered cases of crime against women and children including foreign women tourists;
- (b) if so,the total number of such cases registered by the NCRB during each of the last three years,crime-wise including rape dowry demand,dowry deaths and molestation,State-wise;
- (c) the total number of persons arrested and action taken against them,State-wise;
- (d) whether any directive has been issued to the State Governments to take stringent action to prevent such crimes;
- (e) if so,the response of the State Governments in this regard ; and
- (f) the other measures taken by the Government to check such incidents in future?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS(SHRI SRIPRAKASH JAISWAL)

- (a) The mandate of NCRB is to compile crime statistics based on the data furnished by the respective State Governments. 'Police' and 'Public' order being State subjects the primary responsibility of registering cases of crime against women and children including foreign women tourist lies with the respective State Governments.
- (b) As per the statistics compiled by the NCRB the State/UT wise number of cases of crime against women and children including foreign women tourists registered during 2004-06 are enclosed at Annexure I & II respectively.
- (c) The State/UT-wise details of persons arrested, persons charge-sheeted and persons convicted for crime against women and children during 2004 – 2006 are enclosed at Annexure III & IV respectively.
- (d) & (f) The Government of India has been issuing guidelines to the State Governments from time to time to make concerted efforts to improve the administration of Criminal Justice System and to take effective measures to control crimes against vulnerable sections including women and children. The Union Government also supplements the efforts of the State Governments by providing financial assistance for modernisation of State police forces in terms of weaponry, communication, equipment, mobility, training and other infrastructure under the Scheme of Modernization of State Police Forces with a view to enhancing their capability to fight crime and maintain public order.